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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.5 of 1992

DATE OF JUDGMENT: 16th Sept., 1993

BETWEEN:

Mr. P. Venkata Rao ..

Applicant

AND

1. The Sr. Superintendent of Post Offices,
Visakhapatnam.
2. The Director of Postal Services,
North Eastern Region,
Visakhapatnam-40. ..

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. K. Janardhan Rao, Advocate
T. M. P. Chandra Sekhri Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N. V. Ramana, Addl. CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman)

This OA was filed praying for a declaration that the action of the disciplinary authority in accepting the Inquiry off report which is against the principles of natural justice and issual of the impugned notice dated 19.12.1991 requiring the applicant to state his objections, if any, as against the inquiry report, without waiting for the disposal of the criminal case in C.C.522/90 on the file of the IIInd Metropo-

contd....

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.. 2 ..

litan Magistrate, Visakhapatnam, as illegal and void. It is now represented by Shri K.Janardhan Rao, Advocate that the applicant was convicted in CC 522/90 on the file of the IIInd Metropolitan Magistrate, Visakhapatnam and hence this OA has become infructuous.

2. Accordingly, the OA is dismissed. No costs.

P.J.L

(P.T.THIRUVENGADAM)
MEMBER(ADMN.)

Neeladri
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 16th September, 1993.

vsn

Deputy Registrar(J)
6/9/83

To

1. The Sr.Superintendent of Post Offices,
visakhapatnam.
2. The Director of Postal Services,
North Eastern Region, Visakhapatnam-40.
3. One copy to Mr.M.P.Chandramouli, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

20/10/83
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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated: 16 - 9 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A. No. 5/92

T.A. No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs

pvm

